

HIGH COURT OF MADHYA PRADESH

MCRC No.40069/2020

Indore, Dated : 16.10.2020

Shri Vivek Singh with Shri Rajesh Yadav, learned counsel for the applicant.

Shri Siddharth Jain, learned counsel for the State has disclosed that Crime No.81/19 under Section 34(2) of the Excise Act was also registered against the applicant in recent past.

Learned counsel for the applicant seeks permission to withdraw the M.Cr.C.

The prayer is allowed.

M.Cr.C. is **dismissed** as withdrawn.

(Prakash Shrivastava)
Judge